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F. No. 13-74/ CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-74/2018

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. Sanivarapu Devi (No. NIL dated 19.10.2018) received in this office on 13.11.2018, under RTI Act 2005 the information received from **AR (Admin)** containing 01 page is enclosed herewith for your reference please.


Therefore, you are requested to please acknowledge the receipt and deposit Rs. ~~1000~~ x 02 = 02 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

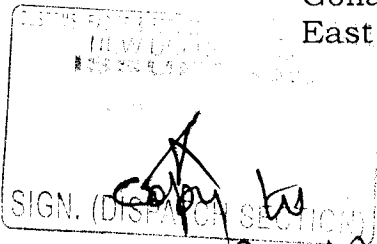
Note:

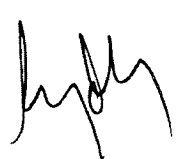
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 26.11.2018

To,


Sh. Sanivarapu Devi D/o Sanivarapu Venkanna,
Near Primary School, Mathukamilli,
Gollapalem Post, Kajuluru Mandal,
East Godavari Dist.. A. P. 533468.



copy to
By Registrar/CPIO, CESTAT, Chennai - work letter
No. RTI SI No. 16/2018 dt 12-11-2018 - for inform


dated: 20.11.18

I.D. No. 13-74/2018

Administration Section

Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application dated 19.10.18 filed by Ms. Sanivarapu Devi in CPIO I.D. No. 13-74/2018, the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

Information related to 1 & 2 –

already given by O/o CESTAT, Chennai .

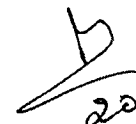
Information related to no. 3 & 4 –

Since no candidate nominated by SSC due to non-availability of eligible candidate, the requisition has been again sent to SSC Chennai vide letter dated 04.05.18

Information related to no. 5 -

As requisition has already been sent to the SSC Chennai. Same is pending with SSC, Chennai.

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.


20.11.18
(Mukesh Gupta)

Assistant Registrar(Admn.)

To

CPHO/Accounts Officer , C.E.S.T.A.T., New Delhi.

(3)

F. No. 13-74/ CESTAT/CPIO-ND/RP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-74/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Sanivarapu Devi (No. NIL dated 19.10.2018) received in this office on 13.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-74/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 30.11.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.


Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

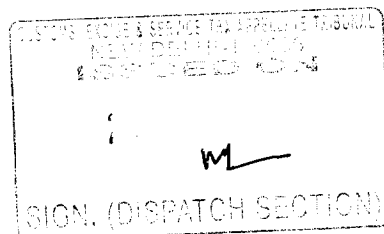

CPIO
CESTAT New Delhi
Date: 19.11.2018

For Compliance to:

1. A.R (Admin.) 

Copy to: (For Information)

1. Sh. Sanivarapu Devi D/o Sanivarapu Venkanna,
Near Primary School, Mathukamilli,
Gollapalem Post, Kajuluru Mandal,
East Godavari Dist.. A. P. 533468.



ID - 13-74/2018

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
NO.26, HADDOWS ROAD, SHASTRI BHAVAN ANNEXE I FLOOR, CHENNAI-6

(2)
Per
13/11/18

F.No. RTI Sl.No.16/2018

Date:12.11.2018

To

✓ CPIO,
CESTAT,
New Delhi 110 066.

Sub: Information under RTI Act 2005 – reg.
Ref: Your RTI Application dated 19.10.2018.

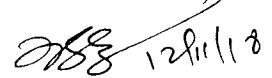
Sir,

Please find enclosed the copy of RTI Application dated 19.10.2018 received by this office on 24.10.2018 filed by Ms. Sanivarapu Devi, D/o Sanivarapu Venkanna, Near Primary School, Mathukumilli, Gollapalem Post, Kajurulu Mandal, East Godavari District, Andhra Pradesh, 533468 for furnishing the reply for Sl.No.3 to 5 as the same pertains to CESTAT, Hqrs.

Receipt of this letter may please be acknowledged.

Encl; as above

Yours faithfully,


DR/CPIO

Copy to:

Ms. Sanivarapu devi,
D/o Sanivarappu Venkanna,
Near Primary School, Mathukumilli,
Gollapalem Post, Kajurulu Mandal,
East Godavari District, Andhra Pradesh - 533468.

FORM - I

Form of application for seeking information
Under the Right to Information Act, 2005.

I.D.No.
(For office use)



To

The Public Information Officer,
CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
26 HADDOWS ROAD, SHASTRI BHAVAN ANNEXE, I FLOOR,
CHENNAI - 600006.

1. Name of the Applicant : SANIVARAPU DEVI
2. Address : D/o SANIVARAPU VENKANNA,
Near Primary School,
Mathukumilli, Gollapalem Post,
Kajuluru Mandal, East Godavari Dist.,
ANDRAPRADESH, Pin Code - 533468.

3. Particulars of information required :
CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

Information No.1.

Provide the information related to total vacant Court Master posts in the CESTAT, Chennai as on 17.10.2018.

Information No.2.

Provide the information related to Status of Court Master recruitment which is done through Staff Selection Commission, Southern Region, Chennai in Notification No.SSC/SR/1/2016, DATED.3.10.2016

Information No.3.

Two reserved category Court Master posts (OBC -1 AND ST -1) in CESTAT, Chennai issued in the Notification No.SSC/SR/1/2016 by SSC Southern Region are unfilled and thus two posts becomes as backlog vacancies, Provide the information regarding the steps and action taken by the CESTAT, Chennai for filling backlog vacancies.

Information No.4.

Whether any new requisition forms is sent to the Staff Selection Commission for fill or recruit the above said two vacancies.

Information No.5.

What is present status regarding the recruitment of above said Court Master posts.

4. A fee of Rs 10/- (Rupees Ten only) was paid Vide Postal Order No. AF 600110, dt. 22/10/18
Dated 22.10.2018 for Ten Only in favour of Accounts Officer, CESTAT, Chennai.

5.

DECLARATION

This is to certify that I, Sanivarapu Devi D/o of Sanivarapu Venkanna, am a citizen of India. Further, I state that the information sought does not fall within the restrictions contained in Section 8 and 9 of the RTI Act, 2005 and to the best of my knowledge it pertains to your office.